

**THE HYDERABAD PRIZE COMPETITIONS
CONTROL AND TAX (REPEALING) ACT, 1956.**

No. XI OF 1956.

An Act to repeal the Hyderabad Prize Competitions Control and Tax Act, 1954 (XXIV of 1954).

(Received the assent of the Rajpramukh on 21st April, 1956 ; assent first published in the Hyderabad Gazette Extraordinary No. 80, dated the April 24, 1956).

WHEREAS in consequence of the enactment of the Preamble. Prize Competitions Act, 1955 Central Act 42 of 1955), it is expedient to repeal the Hyderabad Prize Competitions Control and Tax Act, 1954 (XXIV of 1954) ;

BE it enacted in the Seventh Year of Our Republic as follows :—

1. (1) This Act may be called the Hyderabad Prize Competitions Control and Tax (Repealing) Act, 1956. Short title, extent and commencement.

(2) It extends to the whole of the State of Hyderabad.

(3) It shall come into force on the date on which the Prize Competitions Act, 1955 (Central Act 42 of 1955), comes into force.

2. The Hyderabad Prize Competitions Control and Tax Act, 1954 (XXIV of 1954) is hereby repealed. Repeal of Hyderabad act XXIV of 1954.

